

cated, can be culled only from the respective case files, many of which, being under action with various authorities at different stages, may not be readily available. Since the number of cases in which adjudication proceedings were initiated during the period in question, as indicated above, runs into 7,759 the time and labour required for collecting and compiling the requisite detailed information will be considerable and not commensurate with the results. If the particular cases in respect of which or the persons and companies with regard to whom, such details are required, are specified, the requisite information can be collected and furnished.

It will be pertinent to also mention that Foreign Exchange Regulation (Publication of Names) Rules have been framed in 1970 which provide that in certain situations, such as conviction by a court of law, or punishment in a department, adjudication proceeding in relation to Indian currency or foreign exchange of the value of Rs. 10,000 or more the names and the other specified particulars of the persons found guilty of contravention of Foreign Exchange Regulation Act, be published, after the expiry of the period for filing the appeal or, where an appeal is filed, upon conclusion of the appellate proceedings, as the case may be.

#### **Working of Hindustan Cables Factory at Rupnarainpur**

\*220. SHRI DHARAMCHAND JAIN:  
SHRI KALYAN ROY:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply to Starred Question 744 given in the Rajya Sabha on the 30th August, 1973 and state:

(a) whether the report of the Managing Director of the Hindusthan Cables on the working of factory has since been received; and

(b) if so, what are the details thereof; and what action Government have taken thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND

TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b) Attention is invited to the fulfilment of assurance statement in respect of Starred Question No. 744 dated 30th August, 1973 laid on the Table of the House on the 20th December, 1973.

#### **Shortage of plastic raw material in West Bengal**

\*221. DR. R. K. CHAKRABARTI:  
SHRI K. B. CHETTRI:  
SHRI NABIN CHANDRA BURAGOHAIN:  
SHRI SARDAR AMJAD ALI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the small scale industries in West Bengal are facing : because of acute shortage of plastic raw materials; and

(b) if so, what steps Government propose to take to meet the demands of small scale units in West Bengal?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM):

(a) There is a general shortage of plastic raw materials in the country including West Bengal as a result of which small scale plastic units are not in a position to utilise their capacity fully.

(b) Efforts are being made to get a certain percentage of the indigenous production of plastic raw materials earmarked for small scale units. Further imports of these raw materials are also being arranged through State Trading Corporation.

#### **Cess on Industries for Research and Development Work**

\*222. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:  
SHRI RATHANABAI SREENIVASA RAO:  
SHRIMATI SUMITRA G. KULKARNI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND